

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †725
ANSWERED ON 21.11.2019

OWNERSHIP RIGHTS OF SUBSTITUTE LAND

†725. SHRIMATI ANNPURNA DEVI

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the ownership rights of substitute land has not been given to the people whose land was acquired for Damodar Valley Corporation under irrigation project;
- (b) if so, the details thereof; and
- (c) the efforts made by the Government to provide ownership rights to the people?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) to (c) Damodar Valley Corporation (DVC) has informed that as per available records, there is no case of rehabilitation of displaced persons for the land acquired for Damodar Valley Corporation under irrigation & drainage of Damodar Flood Control project.

However, for Tilaiya Dam, Konar Dam and Maithon Dam, Govt. of Jharkhand (erstwhile Govt. of Bihar) had acquired land in favour of DVC for the purpose of rehabilitation of the displaced persons of the said projects. In order to facilitate mutation of land in favour of the rehabilitated persons by the District Authorities of Govt. of Jharkhand, DVC from time to time has extended all available documents to the respective Circle Offices of the concerned districts. All available documents pertaining to (a) Circle-Chauparan & Circle-Barhi, in the district of Hazaribagh & Circle-Chandwara in the district of Koderma for Tilaiya Dam Project (b) Circle-Bishnugarh in the district of Hazaribag & Circle-Gomia in the district of Bokaro for Konar Dam Project and (c) Circle-Nisra in the district of Dhanbad for Maithon Dam project have been submitted by DVC to the respective Circle Offices.
